CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00653/2019 Chandigarh, this the 2nd day of July, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Vijay Laxmi aged 25 years, daughter of Sh. Bhanwar Lal, resident of Nali Ka Balaji, Staion Road, Kuchaman City, Nagaur, Rajasthan – 341508 Group C

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....Applicant

(Present: Mr. Davinder Lubana, Advocate)

Versus

- 1. Union Territory, Chandigarh Administration through its Secretary, Medical Education and Research, U.T. Secretariat, Sector 9, Chandigarh.
- 2. Government Medical College and Hospital, Sector 32, Chandigarh through its Director Principal.

Respondents

(Present: Mr. V.K. Arya, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

- 1. Heard.
- 2. Learned counsel submitted that the applicant belongs to Kumhar/Kumawat caste and applied for the post of Staff Nurse under the OBC category, but her case has not been considered under the said category. He further submitted that the respondents have declared the result and selected only 20 candidates against 41 posts. He prays that the case of the applicant for appointment deserves to be considered under the OBC category as she belongs to Kumhar/Kumawat caste, which has been recognized as OBC. He further submitted that the applicant also

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submitted a representation dated 27.05.2019 (Annexure A-15),

taking all the grounds, to the respondents, but the same has not

been answered till date. He made a statement at the bar that the

applicant would be satisfied if a direction is issued to the

respondents to consider and decide her representation within a

specified time.

3. Issue notice to the respondents.

4. At this stage, Mr. V.K. Arya, Advocate, appears and accepts

notice. He does not object to the disposal of the O.A. in the above

manner.

5. In the wake of above, the O.A. is disposed of, in limine, with a

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direction to the respondents to consider and decide the indicated

representation (Annexure A-15) of the applicant, in accordance

with law, by passing a reasoned and speaking order, within a

period of three weeks from the date of receipt of a copy of this

order. The order so passed be duly communicated to the applicant.

6. Needless to mention, the disposal of the O.A. shall not be

construed as an expression of any opinion on the merit of the case.

No costs.

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 02.07.2019

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